

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3001
TO BE ANSWERED ON 05.01.2018

Final Effluent Treatment Plant of Ankleshwar

3001. SHRI DEVUSINH CHAUHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether his Ministry/Government has issued directions through Central Pollution Control Board (CPCB), under Section 18(i) (9b) of Water Act, 1974 not to add any hydraulic load to the Final Effluent Treatment Plant (FETP) of Ankleshwar resulting in stalling of development of the industrial estates of the area;
- (b) if so, the details thereof;
- (c) whether during the last five years the results of the outflow of the FETP have substantially improved due to continuous and rigorous efforts of the State and if so, the details thereof;
- (d) whether as a result, the ban imposed under the said section of the Water Act needs to be lifted by CPCB for all around growth in the region; and
- (e) if so, the details thereof and the time by which the ban is likely to be lifted?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) & (b) In view of the Common Effluent Treatment Plants (CETPs) including Final Effluent Treatment Plant (FETP) of Ankleshwar not complying with specified standards, hydraulic capacities etc., Central Pollution Control Board (CPCB) issued directions dated 31st March 2016 to State Pollution Control Boards (SPCBs) and Pollution Control Committee (PCCs) of the State and UT (Union Territories) (where CETPs exist) including Gujarat Pollution Control Board (GPCB). GPCB has been directed not to permit establishment / expansion of industrial units in the areas where the associated CETPs are not complying with specified standards or where such CETPs do not have adequate hydraulic capacities, except for such cases which do not impact performance of the CETP, viz.(i) not resulting in increase in pollution load such as industries generating nil effluent, 100% effluent recycling units, industries generating only concentrated stream disposed at Common Hazardous Waste Treatment and Disposal Facility; and (ii) CETP has unutilized hydraulic capacity, and the effluent of new industry/expansion will help in improving the performance of the CETP (in all such cases the SPCB shall provide details and justification for granting permission to new units/expansion of existing units to CPCB every quarter).

(c) CPCB carries out quarterly monitoring of FETP with respect to critical parameters namely Total Dissolved Solids (TSS), Bio-chemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD) and Ammonical Nitrogen (NH₃-N). The trend analysis based on last five year data (annual average) with respect to above parameters indicate that outflow of FETP, Ankleshwar has not improved during the last five years and not complying with the prescribed outlet norms of GPCB for COD and Ammonical Nitrogen.

(d) & (e) The ban has been imposed due to non-compliance with specified standards and hydraulic capacities. The ban can be considered for revocation once compliance with the specified standards is done.
